

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6833
ANSWERED ON:08.05.2013
DATA OF BRIBERY CASES
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government maintains any information with regard to officers/employees involved in cases of bribery including in private sector;
- (b) if so, the details thereof;
- (c) if not, the manner in which the Government would check rising number of bribery cases in the absence of such information; and
- (d) the measures/steps taken by the Government for maintaining information relating to cases of bribery in the country?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): In so far as Central Government is concerned, the cases of corruption are supervised by the Central Vigilance Commission and the Central Bureau of Investigation (CBI) . They provide information on corruption cases, from time to time.

In so far as State Governments are concerned, they have their own mechanisms by various names like, State Vigilance Commissions, Economic Offences Wing, Anti-corruption Bureaus, Lokayuktas, etc.

(c) & (d): In order to check corruption cases including the bribery cases, the Government has introduced the following Bills in the Parliament:-

- (i) The Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010.
- (ii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011.
- (iii) The Lokpal & Lokayuktas Bill, 2011.
- (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011.
- (v) The Public Procurement Bill, 2012.

(d): Information relating to cases of bribery in the country is not maintained centrally.